

(2) (28)
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.1148/1994

Wednesday this the 28th day of July, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. Transport Department (Non-Gazetted)
Employees Welfare Association (Regd)
through its Secretary
5/9 Rajpur Road,
Transport Authority Building
Delhi.
2. SAHRI R.K. Dhami,
S/o Shri Baljeet Singh
R/o A1/68 East Gokulpur
Delhi.110 092.
3. Sri Sat Narayan Sharma,
S/o Shri Baru Ram
R/o 187, Sharda Niketan
Delhi.34.

..Applicants

(By Advocate Mrs. Meera Chibber)

Vs.

1. Government of National Capital
Territory of Delhi through its
Secretary (Services)
5 Sham Nath Marg
Delhi.6.
2. Commissioner of Transport,
5/9 Under Hill Road,
Delhi.54.
3. P.S. Bahal S/o Shri S.K. Bahal
R/o 21/39 B Tilak Nagar, N. Delhi.18.

..Respondents

(By Advocate Mr. G.D. Gupta)

The application having been heard on 28.7.1999, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Learned counsel appearing for the applicants
states that applicants 2&3 in this application have since

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(39)

been retired and that she has no further instructions from the applicants to pursue the matter further. Learned counsel for the respondents states that he has been instructed to state by the respondents that the applicants' association has since become defunct. In any case, as the counsel for the applicant says that she has no instructions to pursue the matter and that the applicants are also not present, the application is dismissed for default and non-prosecution. No order as to costs.

Dated the 28th day of July, 1999


S.P. ~~BISWAS~~
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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